

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR

Original Application No: 1294/92

Transfer Application No: -----

DATE OF DECISION 22-1-1993

Sudhir Puroshattam Talmale

Petitioner

Mr. M. M. Sudame

Advocate for the Petitioners

Versus

Union of India and ors.

Respondent

Mr. S. V. Manohar

Advocate for the Respondent(s)

CORAM:

The Hon'ble Shri M.Y. Priolkar, Member(A)

The Hon'ble Shri V.D. Deshmukh, Member(J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

MD

NS/


(M.Y. PRIOLKAR)
Member(A)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR

O.A.1294/92

Sudhir Puroshattam Talmale,
Siraspeth,
Telipura,
Nagpur. .. Applicant.

-versus-

1. Union of India
through
Secretary,
Ministry of Information &
Broadcasting,
Parliament Street,
New Delhi.
2. Director General,
Doordarshan,
Mandi House,
New Delhi. .. Respondents

Coram: Hon'ble Mr.M.Y.Priolkar, Member(A)

Hon'ble Mr.V.D.Deshmukh, Member(J)

Appearances:

1. Mr.M.M.Sudame
Advocate for the
Applicant.
2. Mr.S.V.Manohar
Advocate for the
Respondents.

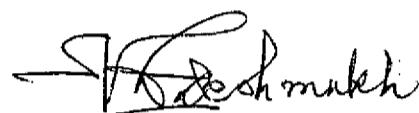
ORAL JUDGMENT: Date: 22-1-1993
(Per M.Y.Priolkar, Member(A))

This application has been filed by the applicant for his prayer that benefit of the judgment of the Principal Bench of this Tribunal dt. 14-2-1992 should be extended to him. By this judgment the respondents were directed to formulate a scheme for regularisation of the casual Artists working in Doordarshan.

2. The learned counsel for the respondents made a statement before us today that if the applicant is found to be eligible in terms of the scheme formulated in pursuance of the judgment of the Principal Bench and as

the
also guidelines issued by the Director General,
Doordarshan, his services will be regularised
subject to the availability of corresponding
vacancies.

3. ^{Therefore} No further orders are necessary in
this case which is disposed of accordingly with
no order as to costs.



(V.D.DESHMUKH)
Member(J)



(M.Y.PRIOLKAR)
Member(A)

MD